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NOTIFICATION

No: <u>1808 42024</u> /RG/LP Dated: 25.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ansh Dubey S/O Shri Suresh Chander R/O W.No.2, Tehsil & District Kathua.

vide Notification No.916 of 2022/RG/LP Dated 27.07.2022 has been declared

as Absolute/Final.

By Order

(Registrar Administration)

1

No: 52296-302 RG/LP Dated: 25.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ansh Dubey, Advocate

(Registrar Administratio 1884

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NOTIFICATION

No: <u>2009 at 2024</u> /RG/LP Dated: 25.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Surinder Singh S/O Shri Sher Singh R/O Hadat Simni, W.No2, Tehsil Mahanpur, District Kathua.

vide Notification No.1050 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: <u>52303-09</u> RG/LP Dated: 25.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Surinder Singh, Advocate

(Registrar Administration RK

NOTIFICATION

No: 2810 42024 /RG/LP Dated: 25.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Ms. Jyoti Singh D/O Shri Dhan Singh R/O Channi Himmat, Sector-6, H.No.233, Tehsil Bahu, District Jammu.

vide Notification No. 2738 of 2023/RG/LP Dated 22.12.2023 has been declared as Absolute/Final.

By Order

(Registrar Administrati

No: 52310-16 RG/LP Dated: 25.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jyoti Singh, Advocate
 -for information and necessary action.

(Registrar Administration

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NOTIFICATION

No: 2811 9 2024 /RG/LP Dated: 25.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Malvika Sharma D/O Shri Neeraj Sharma R/O H.No.61, Old Karan Nagar, Jammu

vide Notification No. 2744 of 2023/RG/LP Dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Registrar Admin

No: 52317-23 RG/LP Dated: 25.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Malvika Sharma, Advocate for information and necessary action.

(Registrar Administration M

NOTIFICATION

No: 2012 9 2029 /RG/LP Dated: 25.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bansuri Kalra D/O Shri Jai Dev Kalra R/O 91-A/D Green Belt, Gandhi Nagar, Tehsil & District Jammu

vide Notification No. 34 of 2024/RG/LP Dated 19.02.2024 has been declared as Absolute/Final.

By Order

(Registrar Admin

No: 52324-30 RG/LP Dated: 25.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bansuri Kalra, Advocate
 -for information and necessary action.

Registrar Administrat

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NOTIFICATION

No: 2813 9 2029 /RG/LP Dated: 25.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ahmad S/O Shri Abdul Aziz R/O Shiendara, Tehsil Haveli, District Poonch.

vide Notification No. 78 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administr

No: 52331-37 RG/LP Dated:25.11.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Ahmad, Advocate for information and necessary action.

(Registrar Administration

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NOTIFICATION

No: <u>2814 4 2024</u> /RG/LP Dated: 25.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jhangheer Hussain S/O Shri Mehmood Ahmed R/O Dhargloon, Mendhar, Tehsil Balakote, District Poonch.

vide Notification No. 146 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

7

(Registrar Administrati

No: 52338-44 RG/LP Dated: 23,11,2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jhangheer Hussain, Advocate

(Registrar Administratio) ANS

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NOTIFICATION

No: 2015 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ramandeep Singh S/O Shri Kuldip Singh R/O Ganika Block Bhagwah, Tehsil Bhagwah, District Doda.

vide Notification No. 670 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Admi

No: 52411-17 RG/LP Dated:24,11,2024

- 1. Principal District and Sessions Judge, Bhadwerwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ramandeep Singh, Advocatefor information and necessary action.

(Registrar Administra

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NOTIFICATION

No: 2816 92029 /RG/LP Dated:26.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Sohail Ayaz Khan S/O Shri Ayaz Ahmed Khan R/O Galhuta, Ward No.9, Tehsil Mendhar, District Poonch.

vide Notification No. 1974 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: <u>52418-24</u> RG/LP Dated:26.11.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sohail Ayaz Khan, Advocate
 -for information and necessary action.

(Registrar Administration)

NOTIFICATION

No: 2817 4 2024 /RG/LP Dated:26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yuganter Singh S/O Shri Harinder Singh R/O W.No.17, Near Stadium H.No.1, Andotra House Police Line Road, Tehsil & District Kathua.

vide Notification No. 728 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

Registrar Admin

No: <u>52425-31</u> RG/LP Dated: 24.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yuganter Singh, Advocate

Registrar Administra

NOTIFICATION

No: 2818 9 2024 /RG/LP Dated:26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Ahmed S/O Shri Abdul Ghani R/O Nihoch, Tehsil Mahore, District Reasi.

vide Notification No. 2032 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administrat

No: 52432-30 RG/LP Dated: 2611.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Ahmed, Advocate

(Registrar Administratio

NOTIFICATION

No: 2819 92024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Parveen Mrall S/O Shri Ashok Kumar R/O Chhapaki Khurd, Tehsil Hiranagar, District Kathua.

vide Notification No. 239 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52439.45 RG/LP Dated:2611.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kathua 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Mr. Parveen Mrall, Advocate 7.

(Registrar Administration QK

NOTIFICATION

No: <u>2020 42024</u> /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Reshiv Kumar S/O Shri Mukesh Kumar R/O Village Loorkote, Tehsil & District Rajouri

vide Notification No. 662/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Administratio

No: 52446_52 RG/LP Dated: 2611.2024

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Reshiv Kumar, Advocate
 -for information and necessary action.

(Registrar Administration)

NOTIFICATION

No: <u>2821 4 2024</u> /RG/LP Dated: 2611.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sachet Labroo S/O Shri Shuben Ji Labroo R/O H.NO:80, Lane-7, Ward-3, Indra Nagar Tehsil Srinagar South District Srinagar

vide Notification No. 2058/2023/RG/LP Dated 13.09.2023 has been declared as Absolute/Final.

By Order

egistrar Administration

No: <u>52453-59</u> RG/LP Dated: 26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sachet Labroo, Advocate

(Registrar Administration

NOTIFICATION

No: <u>2022 y 2024</u> /RG/LP Dated: 2611.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Ajravat S/O Shri Joginder Kumar R/O Barnoti, Tehsil & District Kathua.

vide Notification No. 1072 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration

15

No: 52460-66 RG/LP Dated:26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Ajravat, Advocate
 -for information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: <u>2823 4 2024</u> /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Bilal Ahmed Khan S/O Shri Taleem Ahmed Khan R/O Potha, Tehsil Surankote, District Poonch.

vide Notification No. 81 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration

16

No: 52473-79 RG/LP Dated: 2411.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Poonch. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Ahmed Khan, Advocate

(Registrar Administration)

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NOTIFICATION

No: 2024 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jyotsana Verma D/O Shri Sunil Kumar Verma R/O 4/46, Indira Colony, Lakkar Mandi, Janipur, Tehsil & District Jammu.

vide Notification No. 148 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administrat

No: 52400-86 RG/LP Dated: 11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jyotsana Verma, Advocate

(Registrar Administration

NOTIFICATION

No: 2825 2024 /RG/LP Dated:26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shriya Basotra D/O Shri Vinay Basotra R/O H.NO.2, Jullaka Mohalla near SDKV School, Tehsil & District Jammu,

vide Notification No. 281 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administrat

No: 52487-93 RG/LP Dated:26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shriya Basotra, Advocate

.....for information and necessary action.

(Registrar Administration

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NOTIFICATION

No: 2826 0 2024 /RG/LP Dated: 24.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shubam Singh Bhou S/O Shri Thaker Singh Bhou R/O H.No.422, Lower Roop Nagar, Muthi, Tehsil & District Jammu.

vide Notification No. 273 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52494-500 RG/LP Dated:26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Mr. Shubam Singh Bhou, Advocate 7.for information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2827 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rishika Kala D/O Shri Jatinder Raj Kala R/O H.NO.62, Lane No.1, Adarsh Nagar, Top Paloura, Tehsil & District Jammu.

vide Notification No. 256 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

egistrar Administrat

No: <u>\$2501-07</u> RG/LP Dated:26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rishika Kala, Advocate

(Registrar Administrat Ars

NOTIFICATION

No: <u>2228 4 2024</u> /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Kumar S/O Shri Om Parkash R/O Londana,Rathian, Tehsil & District Udhampur

vide Notification No. 567 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order

(Registrar Administratio

No: 51500-14 RG/LP Dated: 26.11.2024

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ajay Kumar, Advocate
 -for information and necessary action.

(Registrar Administration

NOTIFICATION

No: 2829 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Akeel Shah S/O Shri Shakeel Shah R/O Shah Complex, Bus Stand, W.No.4 Near Shop No. 1 Great India Gun House, Tehsil and District Udhampur.

vide Notification No.1772 Dated 30.03.2019 has been declared as Absolute/Final.

By Order

(Registrar Administration Agre

No: 52518-21 RG/LP Dated:24.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Akeel Shah, Advocate

(Registrar Administratio

NOTIFICATION

No: 2830 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Izzat Fatima D/O Shri Zayad Ahmed Wani R/O Gund Adalkote, Tehsil Banihal, District Ramban.

vide Notification No. 122 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52522-28 RG/LP Dated: 26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Izzat Fatima, Advocate

(Registrar Administration

NOTIFICATION

No: 2831 2024 /RG/LP Dated: 24.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Anees Javeed S/O Shri Javeed Iqbal Wani R/O Kaskoot, Tehsil Banihal, District Ramban

vide Notification No. 2710 of 2023/RG/LP Dated 22.12.2023 has been declared as Absolute/Final.

By Order

(Registrar Administra

No: 52529-35 RG/LP Dated: 76.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anees Javeed, Advocate

Registrar Administration)

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NOTIFICATION

No: 2832 af 2024 /RG/LP Dated:26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mubaraz Hussain S/O Shri Khadam Hussain R/O Near Degree College Tehsil- Surankote District Poonch.

vide Notification No. 1164/RG/LP Dated 22.07.2024 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: <u>52536-42</u> RG/LP Dated:26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mubaraz Hussain , Advocate

(Registrar Administration

NOTIFICATION

No: 2033 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Rahim S/O Shri Abdul Kareem R/O Sakhi Madian, Tehsil Mendhar, District Poonch.

vide Notification No. 31 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: <u>52543-49</u> RG/LP Dated: 26.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Rahim, Advocate

(Registrar Administratio

NOTIFICATION

No: 2034 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zakki Ahmed Manhas S/O Shri Maroof Ahmed Manhas R/O Gulmarg Colony,Near Mecca Masjid, Bathandi, District Jammu

vide Notification No. 2083 of 2023/RG/LP Dated 13.09.2023 has been declared as Absolute/Final.

By Order

(Registrar Administratio

No: 52550-56 RG/LP Dated: 26.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zakki Ahmed Manhas, Advocatefor information and necessary action.

(Registrar Administration

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NOTIFICATION

No: 2035 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Ms. Sakshi Sharma D/O Shri Yashpal Sharma R/O H.No.52 W.No.12 Near Old Bus Stand Tehsil & District Rajouri

vide Notification No. 706 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

21-11 (Registrar Administratio

No: <u>5258-64</u> RG/LP Dated: 26,11.2024

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sakshi Sharma, Advocate
 -for information and necessary action.

(Registrar Administration) Chy

NOTIFICATION

No: 2836 7 2024 /RG/LP Dated:26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashwani Kumar Bharti S/O Shri Tek Chand R/O Kotri Trown, Tehsil & District Doda.

vide Notification No. 552 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

29

(Registrar Administratio

No: 52565-71 RG/LP Dated: 24.11.2024

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ashwani Kumar Bharti, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2837 - 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Navneet Gupta S/O Shri Kewal Krishan R/O W.No.6, H.No.152, Main Bazar Kathua, Tehsil & District- Kathua.

vide Notification No. 212 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

30

No: 52572-78 RG/LP Dated: 26,11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Navneet Gupta, Advocate

(Registrar Administration)

NOTIFICATION

No: 2838 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mandeep Singh S/O Shri Rattan Singh R/O Thanpal, Thakrakote, District Reasi.

vide Notification No. 188 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administrat

31

No: 52584-89 RG/LP Dated:26.11.2024

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same..
- 7. Mr. Mandeep Singh, Advocate
 -for information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2839 4 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhil Gupta S/O Shri Pawan Kumar Gupta R/O W.No.9, Tehsil-Hiranagar, District Kathua

vide Notification No. 1201 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

32

(Registrar Administration)

No: 52590-96 RG/LP Dated:24.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same..
- 7. Mr. Akhil Gupta, Advocate

(Registrar Administration

NOTIFICATION

No: 2840 - 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Simple Sharma S/O Shri Lal Chand R/O Village Patyari, P/O Sarna, Tehsil & District Samba

vide Notification No. 535 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 52597-603 RG/LP Dated:26.11.2024

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same..
- 7. Mr. Simple Sharma, Advocatefor information and necessary action.

egistrar Administration Ane

NOTIFICATION

/RG/LP Dated: 24.11.2024 No: 2841 4 2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Basit Rahi S/O Shri Abdul Rashid Rahi R/O Ward No. 1, Tehsil Katra, District Reasi.

vide Notification No. 18 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration) Mark

No: 52604-10 __ RG/LP Dated:26.11.2024

- 1. Principal District and Sessions Judge, Reasi.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Reasi. 4.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same ...
- 7. Mr. Basit Rahi, Advocatefor information and necessary action.

(Registrar Administration) RK

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NOTIFICATION

No: 2842 g 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Salotra D/O Shri Rajesh Kumar Salotra R/O H.No 16, Moh. Gundu Chowni, Eid Gah Road Jammu, Tehsil & District Jammu

vide Notification No. 994 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order

Registrar Administrat

No: 52616-22 RG/LP Dated:26.11.2024

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Priyanka Salotra, Advocatefor information and necessary action.

(Registrar Administration

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NOTIFICATION

No: 2843 - 2024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhil Choudhary S/O Shri Sat Pal Choudhary R/O V.P.O Chak Salarian, Tehsil Ramgarh, District Samba.

vide Notification No. 551 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 52623-29 RG/LP Dated: 2611.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same..
- 7. Mr. Akhil Choudhary, Advocate

egistrar Administration

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NOTIFICATION

No: 284442024 /RG/LP Dated: 26.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Supriya Gandotra D/O Shri Ashwani Gandotra R/O Ward No.5, Near ARTO Office Jawahar Nagar, Rajouri.

vide Notification No. 1583 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52630-36 RG/LP Dated:26.11.2024

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Supriya Gandotra, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2048 92024 /RG/LP Dated: 2611.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Preeti Gupta D/O Shri Sham Lal Gupta R/O H.No.1729, Sector 4, Shivaji Chowk, Nanak Nagar, Jammu.

vide Notification No. 1089 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order

(Registrar Administratio

No: 52642-48 RG/LP Dated:26.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same..
- 7. Ms. Preeti Gupta, Advocate
 -for information and necessary action.

egistrar Administration

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NOTIFICATION

No: 284642624 /RG/LP Dated: 2611.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nikhil Upadhayay S/O Shri Ravi Kant R/O Village Machhedi, Tehsil Lohai Malhar, District Kathua

vide Notification No. 2566 of 2023/RG/LP Dated 09.11.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52649-55 RG/LP Dated:

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nikhil Upadhayay, Advocate for information and necessary action.

(Registrar Administration)

NOTIFICATION

No: 2847 - 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Puran Singh S/O Shri Prem Singh R/O Mari Polytechnical college road Mari Distt. Reasi.

vide Notification No. 1787 Dated 14.03.2018 has been declared as Absolute/Final.

By Order

(Registrar Administration All

No: 52683_89 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Puran Singh, Advocate

Registrar Administration AS

NOTIFICATION

No: 2848 9 2029 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Archit Sharma S/O Shri Arun Sharma R/O H.No.138, Lane-6, Nanak Nagar, Tehsil & District Jammu.

vide Notification No. 1781 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52690-96 RG/LP Dated: 27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Archit Sharma, Advocate

(Registrar Administration) 875

NOTIFICATION

No: 2849 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Sharma S/O Shri Mohan Lal Sharma R/O Kote Badhani near Central Jail, Kot Bhalwal, Tehsil Bhalwal, District Jammu.

vide Notification No. 275 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administra

No: 52697-703 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Sharma, Advocate

Registrar Administrati

NOTIFICATION

No: 2879 1 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sachin Raina S/O Shri Kundan Lal R/O Badyal Brahamana Basti, Prem Nagar, Tehsil R.S. Pura, District Jammu

vide Notification No. 1237 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

1-11-201y (Registrar Administration) RMS

No: 53060-66 RG/LP Dated: 27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sachin Raina, Advocate

(Registrar Administration) RTS

NOTIFICATION

No: 2880 4 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vijayant Joshi S/O Shri Naresh Pal Joshi R/O H.No.377, Anand Vihar, Patta Bohri, Talab Tillo, Jammu

vide Notification No. 1243 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 5367-13 RG/LP Dated: 27.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vijayant Joshi, Advocatefor information and necessary action.

Registrar Administration)

NOTIFICATION

No: 2881 - 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Mushtaq S/O Mohd Mushtaq R/O H.No.519, New Plot, near Masjid, Jammu

vide Notification No. 1576 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order

(Registrar Administra

No: 53074-80 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Mushtaq, Advocate

Registrar Administration

NOTIFICATION

No: 2802 4 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Touqir Mustfa S/O Shri Ghlam Mustfa R/O Main Market Batote, Tehsil Batote, District Ramban

vide Notification No. 719 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Administrat

No: 53683-89 RG/LP Dated: 24.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Touqir Mustfa, Advocate

Registrar Administration)

NOTIFICATION

No: 2883 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonali D/O Shri Pardeep Singh R/O Ward No.3, Krishna Colony, Tehsil & District Kathua

vide Notification No. 1971 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 53090-96 ______ RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sonali, Advocate

(Registrar Administration

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NOTIFICATION

No: 2884 4 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaz Ahmed Malik S/O Shri Ghulam Mohi Ud Din Malik R/O H.No 69, W.No 3, Hargam Gulabgarh, Tehsil Mahore, District Reasi.

vide Notification No. 923 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 53097-103 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ajaz Ahmed Malik, Advocate

71-11-207 ration) (Registrar Administration

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NOTIFICATION

No: 2005 4 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Dharmika D/O Shri Mohan Singh R/O H.No 177 Lower Ratnu Chak, Tehsil Bahu, District Jammu

vide Notification No. 1841 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administrat **MK**

No: <u>53104-10</u> RG/LP Dated:24.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Dharmika, Advocate

(Registrar Administrati

NOTIFICATION

No: 2886 9 2029 /RG/LP Dated: 17.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nayeem Hafiz Wani S/O Shri Abdul Hafiz Wani R/O Chakka, Tehsil Bhaderwah, District Doda

vide Notification No. 1134 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order

21-11-2024 (Registrar Administration

No: 53111-17 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nayeem Hafiz Wani, Advocate

Registrar Administration)

NOTIFICATION

No: 2007 4 2024 /RG/LP Dated 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anayat Pervaz S/O Shri Ghulam Haider R/O. Lohai, Ward No-3, Lohai Malhar, Tehsil and District Kathua.

vide Notification No. 686 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

By Order

21-11-

(Registrar Administration

No: 53118-24 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anayat Pervaz, Advocate

(Registrar Administration

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NOTIFICATION

No: 2800 - 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Devesh S/O Shri Tilak Raj Sharma R/O Railway Line,Kotli Shah, Doula, Tehsil R.S. Pura, Jammu.

vide Notification No. 2107 of 2023/RG/LP Dated 26.09.2023 has been declared as Absolute/Final.

By Order

(Registrar Administratio

No: 53125-31 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Devesh, Advocate

Registrar Administration Brz

NOTIFICATION

No: 2089 9 /RG/LP Dated:27.11.2024 024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Mohd Arif Nayak S/O Shri Safdar Ali Nayak R/O Lamber, Tehsil Banihal, Distt. Ramban.

vide Notification No. 1750 dated 30.03.2019 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 53 32-30 RG/LP Dated: 32.11.2024

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Ramban
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on ~5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Arif Nayak, Advocate
 -for information and necessary action.

(Registrar Administration Ene

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NOTIFICATION

No: <u>2890 42024</u> /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Naeem Ahmed Tantray S/O Shri Bashir Ahmed Tantray R/O Ward No.1, Hayat Nagar Tantraygam Village Loran Tehsil Mandi District Poonch

vide Notification No. 2565 of 2023/RG/LP dated 09.11.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

(Registrar Administration

Par

No: 53139-45 RG/LP Dated: 22.11.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Naeem Ahmed Tantray, Advocate for information and necessary action.

83

NOTIFICATION

No: 2850 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kushal Bhagat S/O Shri Darshan Lal R/O Chohala, Tehsil R.S.Pura, District Jammu.

vide Notification No. 160 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 52764-10 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kushal Bhagat, Advocate

Registrar Administration

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NOTIFICATION

No: 2851 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Nikhil Kumar Jojra S/O Shri Ashok Kumar R/O H.No.2, W.No.12, Tehsil R.S.Pura, District Jammu.

vide Notification No. 218 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52711-17 Rt RG/LP Dated:27.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nikhil Kumar Jojra, Advocatefor information and necessary action.

Registrar Administration) AL

NOTIFICATION

No: 2852 4 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Shariq Hussain Qazi S/O Shri Abdul Hamid Qazi R/O Hidyal, Tehsil & District Kishtwar.

vide Notification No. 1186 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

Registrar Administrati

No: 52718-24 RG/LP Dated: 27,11.2024

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shariq Hussain Qazi, Advocate
 -for information and necessary action.

Registrar Administratio RY

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NOTIFICATION

No: 2853 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anjali Devi D/O Shri Ravinder Lal R/O Ward No.65, Upper Barnai, Tehsil Jammu North, District Jammu

vide Notification No. 982 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

46

Registrar Administration

No: 52725-31 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anjali Devi, Advocate

.....for information and necessary action.

Registrar Administration

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NOTIFICATION

No: 28544 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aarushi Jain D/O Shri Rakesh Jain R/O H.No 135, Afghana Mohalla Panjtirthi, Tehsil & District Jammu

vide Notification No. 1788 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

egistrar Administratio AL

47

No: 52736-42 RG/LP Dated: 27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aarushi Jain, Advocate

.....for information and necessary action.

Registrar Administration

None

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NOTIFICATION

No: 2855 - 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Aadil Ali Sheikh S/O Shri Ali Mohammad Sheikh R/O Changer Marwah, Tehsil & District Kishtwar

vide Notification No. 1783 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

21-11-2029 **Registrar Administration**

No: 52743-49 RG/LP Dated: 27.11.2024

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aadil Ali Sheikh, Advocate for information and necessary action.

Registrar Administration)

NOTIFICATION

No: 2056 4 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Khajuria S/O Shri Naresh Khajuria R/O H.No.33, Bathindi Morh, Satellite Colony, Jammu.

vide Notification No. 1248 of 2023/RG/LP Dated 06.06.2023 has been declared as Absolute/Final.

By Order

Registrar Administration)

No: 52773-79 RG/LP Dated: 27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Khajuria, Advocate

Registrar Administration)

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NOTIFICATION

No: 2857 4, 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Shantam Gupta S/O Shri Suresh Gupta R/O H.No.92, Partap Garh, Kanak Mandi, Jammu.

vide Notification No. 1170 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order

egistrar Administration)

No: 52895-901 RG/LP Dated:27.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shantam Gupta, Advocate
 -for information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 2859 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sawan Singh S/O Shri Surinder Singh R/O Channimana, Pahari wala, Tehsil Khour, District Jammu.

vide Notification No. 1037 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Registrar Administrati

No: 52910-16 RG/LP Dated: 23,11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sawan Singh, Advocate

(Registrar Administration)

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NOTIFICATION

No: 2859 4 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Vikaz Ahmed Malik S/O Shri Tariq Mehmood Malik R/O Behramgalla, Tehsil Surankote, District Poonch

vide Notification No. 1247 of 2023/RG/LP Dated 06.06.2023 has been declared as Absolute/Final.

By Order

(Registrar Administratio

No: 52917-23 RG/LP Dated:23.11.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vikaz Ahmed Malik, Advocatefor information and necessary action.

Registrar Administration

NOTIFICATION

No: 2060 9 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Ms. Manvi Parihar D/O Shri Daleep Singh R/O Matta, Tehsil & District Kishtwar.

vide Notification No. 985 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Registrar Administration),

No: <u>52924-30</u> RG/LP Dated: 12.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manvi Parihar, Advocate

Registrar Administration)

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NOTIFICATION

No: 2861 92024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Hiteshwar Mishra S/O Shri Anand Gopal Mishra R/O H.No.174-75, Sarwal Colony, Tehsil & District Jammu.

vide Notification No. 974 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

as Absolute/Final

By Order

egistrar Administra

No: 52931-37 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hiteshwar Mishra, Advocate

Registrar Administration

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NOTIFICATION

No: 2862-7 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Jaanam Chhibber S/O Shri Jatinder Paul R/O Q.No.198, Sarwal Colony, Tehsil & District Jammu.

vide Notification No. 978 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Registrar Administratio

No: 52938-44 RG/LP Dated:27.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jaanam Chhibber, Advocatefor information and necessary action.

egistrar Administra

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NOTIFICATION

No: 2863 42024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pardeep Singh S/O Shri Phulail Singh R/O Dhandal, Tehsil Kastigarh, District Doda.

vide Notification No. 1008 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Registrar Administrati

No: <u>52945-51</u> RG/LP Dated: 27,11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pardeep Singh, Advocate

Registrar Administratio

NOTIFICATION

No: 2864 4 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Manhas S/O Shri Kulwant Singh R/O Smailpur, Tehsil Bari Brahmana, District Samba

vide Notification No. 968 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Registrar Administra

No: <u>52952-50</u> RG/LP Dated: 2,211.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Manhas, Advocate

(Registrar Administration

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NOTIFICATION

No: 2865 92024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saiqa Naqvi D/O Shri Athar Kazam Naqvi R/O H.No.222, Old Janipur near Park Patoli Morh, Jammu

vide Notification No. 1189 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: <u>52959-65</u> RG/LP Dated:)7,11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saiqa Naqvi, Advocate

.....for information and necessary action.

(Registrar Administration

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NOTIFICATION

No: 2866 4 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Atika Thackyal D/O Shri Balbir Kumar Thackyal R/O H.No 37,Resham Ghar Colony,Tehsil & District Jammu.

vide Notification No. 16 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 52960-74 RG/LP Dated:21.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Atika Thackyal, Advocate

(Registrar Administration

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NOTIFICATION

No: 2867 4 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Divya Jamwal D/O Shri Raj Pal Singh R/O Chhan Khatria, Tehsil Hiranagar, District-Kathua

vide Notification No. 92 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

egistrar Administration Bru

No: <u>52975-81</u> RG/LP Dated: 27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Divya Jamwal, Advocate

egistrar Administration

NOTIFICATION

No: 2868 + 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gourav Prasher S/O Shri Romesh Kumar Sharma R/O Ward No.3 Padder Tehsil Reasi District Reasi.

vide Notification No. 471 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 52982-68 RG/LP Dated:24.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gourav Prasher, Advocate

Registrar Administration BTS

NOTIFICATION

No: 2969 7 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Om Goswami S/O Shri Gopal Krishan Goswami R/O W.No.13, H.No.47 Katra, Nangal Road, Tehsil Katra, Distrtict Reasi

vide Notification No. 644 of 2022/RG Dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Admin

No: 52989-95 RG/LP Dated: 27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Om Goswami, Advocate

gistrar Administration

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NOTIFICATION

No: 2870 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Ms. Sukriti Khajuria D/O Shri Manohar Lal Khajuria R/O Ward No.65, Dharmal Chowk, Bantalab Road Barnai, Tehsil & District Jammu.

vide Notification No. 1973 of 2022/RG Dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administrati

No: 52996-53002_ RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sukriti Khajuria, Advocate

(Registrar Administration RAK

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NOTIFICATION

No: 2871 4, 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bharti Bhagat D/O Shri Darshan Kumar R/O H.No 22/A Om Nagar Udheywala Bohri, Tehsil & District Jammu.

vide Notification No. 1831 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 53003-09 RG/LP Dated: 27,11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bharti Bhagat, Advocate

(Registrar Administration) 18h

NOTIFICATION

No: 2872 42024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Annu Devi D/O Shri Ashok Kumar Thaker R/O Village Bhagwah (Dhanan), Tehsil Bhagwah, District Doda.

vide Notification No. 981 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

Registrar Admini

No: 53010-16 RG/LP Dated:27.11.2024

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Annu Devi, Advocate for information and necessary action.

Registrar Administration

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NOTIFICATION

No: 2873 1 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shannu Charak D/O Shri Joginder Singh R/O 222, Ward No.01, Laswara, Tehsil Bishnah, District Jammu

vide Notification No. 1174 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration

66

No: 53017-23 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shannu Charak, Advocate

Registrar Administration)

NOTIFICATION

/RG/LP Dated: 27.11.2024 No: 2074 4 2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harshit Sambyal S/O Rajesh Singh R/O W.No 4, Krishna Colony, near Minerva Public School, Tehsil & District Kathua.

vide Notification No. 947 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 53024-30 RG/LP Dated:27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Harshit Sambyal, Advocate

(Registrar Administration)

NOTIFICATION

No: 2875 2024 /RG/LP Dated:27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhinandan Sharma S/O Shri Parvinder Sharma R/O 249, Nai Basti, Tehsil Jammu South, District Jammu.

vide Notification No. 955 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Registrar Administration

No: 53031-37 RG/LP Dated: 27.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhinandan Sharma, Advocate

egistrar Administration

NOTIFICATION

No: 2076 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates

Act, 1961 in favour of:

Mr. Aujlaan Hamid S/O Hamidullah Wani R/O Kharpura Nagam, Tehsil Ramban, District Ramban

vide Notification No. 976 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 53038-44 RG/LP Dated: 1,11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aujlaan Hamid, Advocate

Registrar Administratio

NOTIFICATION

2024 /RG/LP Dated: 27.11.2024 No: 2877 2

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Bhagat S/O Shri Lal Chand Bhagat R/O Hazuri Bagh Bohri, Jammu.

vide Notification No. 165 Dated 18.06.2019 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 53046-52 RG/LP Dated:27.11.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Sandeep Bhagat, Advocatefor information and necessary action.

Registrar Administration)

NOTIFICATION

No: 2878 4 2024 /RG/LP Dated: 27.11.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ajmal S/O Mohd Hafiz R/O W.No.7, Batote, Tehsil Batote, District Ramban

vide Notification No. 612 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Administratio

No: 53053-59 RG/LP Dated: 27.11.2024

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Ajmal, Advocate for information and necessary action.

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